

SHRI KRISHNA CHANDRA HALDER (Ausgram): I have written to you a letter for raising the matter about Burdwan University. . .

MR. SPEAKER: I did not allow it. Papers to be laid.

13.21 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES ORDER, 1966

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy of Notification No. S.O. 267(E) (Hindi and English versions) published in Gazette of India dated the 4th May, 1973 making certain amendment in Schedule IX to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Tamil Nadu, under sub-section (2) of Section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-5243/73].

REPORT ON WORKING OF DEPOSIT INSURANCE CORPORATION, BOMBAY

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1972, along with the Audited Accounts, under sub-section (2) of Section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-5244/73].

AMENDMENT TO ORISSA IRRIGATION RULES, 1961

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table a copy of Orissa

Notification No. S.R.O. 479/73 (Hindi and English versions) published in Orissa Gazette dated the 28th May, 1973 making certain amendment to the Orissa Irrigation Rules, 1961, under sub-section (3) of Section 53 of the Orissa Irrigation Act, 1959, read with Clause (c) (iii) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa. [Placed in Library. See No. LT-5245/73].

COMPANIES (CENTRAL GOVT.'S) GENERAL RULES AND FORMS (AMENDMENT) RULES, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1973 (Hindi and English versions), published in Notification No. G.S.R. 667 in Gazette of India dated the 30th June, 1973, under sub-section (3) of Section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-5246/73].

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

TWENTY-FIRST REPORT

SHRI BUTA SINGH (Rupar): I beg to present the Twenty-first Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Education and Social Welfare (Department of Education)—Admission and other facilities for Scheduled Castes and Scheduled Tribes in the Indian Institutes of Technology and Indian Institute of Science, Bangalore.

13.22 hrs.

MATTER UNDER RULE 377

MAHARASHTRA-MYSORE BORDER DISPUTE

PROF. MADHU DANDAVATE (Rajapur): With your permission, under Rule 377 I am raising a very important issue.